

(b)

Central Administrative Tribunal
Principal Bench
CA No.2808/91

New Delhi, the 2nd July, 1996.

Hon'ble Shri A.V. Haridasan, VC(J)
Hon'ble Shri R.K. Ahooja, M(A)

Nareesh Kumar
Const.No.7166/DMP 6th Bn.
Model Town
New Delhi.110009. ...
(Advocate:Sh.A.Kalia)

Applicant

vs


Union of India through
1. Commissioner of Police
Police Headquarters,
MHO Building,
IP Estate,
New Delhi.110002.
2. The Dy. Commissioner of Police
DMP 6 Bn. Model Town
Delhi.110009. ..
(Adv. None)

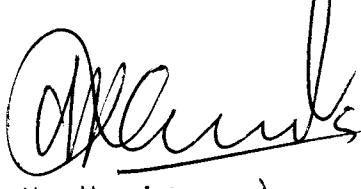
Respondents

ORDER (Oral)

Hon'ble Shri A.V. Haridasan, VC(J)

Ld. counsel for the applicant says
that the applicant does not wish to press the
application and therefore the application
be ~~dismissed as~~ ^{dismissed as} not pressed. In view of this
the application is dismissed as ~~withdrawn~~. ^{not Pressed}
No order as to costs.


(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice Chairman(J)